

(ग) इन हादसों में हुए नुकसान की प्रतिपूर्ति हेतु केंद्रीय सरकार ने राज्य सरकार की किस रूप में तथा कितनी सहायता की है ?

गृह मंत्रालय में राज्य मंत्री (श्री राजेश पायलट) : (क) और (ख) इन घटनाओं की जांच में बम्बई पुलिस की सहायता विभिन्न एजेंसियों द्वारा की जा रही है। अधिक व्योरो के बारे में बताना जांच-कार्य-तथा जनता के हित में नहीं है।

(ग) महाराष्ट्र की राज्य सरकार ने बम विस्फोटों के शिकार हुए व्यक्तियों को वित्तीय सहायता दी जाने की घोषणा की है। 20 मार्च, 1993 तक उपलब्ध सूचना के अनुसार बम विस्फोटों में मारे गए व्यक्तियों के निकटतम संबंधियों को 98 लाख रुपए की राशि दी जा चुकी है और घायल हुए व्यक्तियों में 19.50 लाख रुपए वितरित कर दिए गए हैं। जब कि महाराष्ट्र सरकार को उनके अन्वेषण प्रयासों में सहायता उपलब्ध कराई गई है, क्षतिपूर्ति के रूप में केंद्र सरकार द्वारा कोई वित्तीय सहायता नहीं दी गई है।

#### Return of Chakma Refugees

4219. SHRI PARMESHWAR  
KUMAR AGARWALA:  
SHRI GOPAL SINGH G.  
SOLANKI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the reported statement of Bangladesh Government to the effect that Chakma Refugees in India would return to their homes;

(b) if so, whether Government of India have initiated any dialogue for an early return of Chakma to Bangladesh;

(c) whether Government also propose to take up with Bangladesh the return of all other Bangladeshis living in India; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) and (b) Yes, Sir.

(c) The Govt. has conveyed its concern to the Govt. of Bangladesh over the seriousness and magnitude of the problem of illegal immigration from Bangladesh. It has also expressed its readiness to start a dialogue at senior officials' level to resolve the issue in a cooperative manner.

(d) Does not arise.

#### Preventive detentions made in India

4220. DR. SHRIKANT RAMCHANDRA JICHKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many preventive detentions were made in India for reasons connected with External and Commonwealth Affairs during the last three years;

(b) what was the final fate of such detainees;

(c) what is the criterion on which such detentions are made; and

(d) whether such detentions have lately increased and if so, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) It seems that the Hon'ble Member is referring the preventive detentions made under the National Security Act, 1980. The Central Government or the State Government may detain any person with a view to preventing him/her from acting in any manner prejudicial to the defence of India, the relations of India with foreign powers and the security of India under the provisions of the Act. However, no specific information/detail is maintained about the preventive detentions made for reasons connected with External and Commonwealth Affairs by the Government.